Leave of

[11 March, 2020]

REPORTS OF THE DEPARTMENT-RELATED PARLIAMENTARY STANDING COMMITTEE ON COMMERCE

श्री सुशील कुमार गुप्ता (राष्ट्रीय राजधानी क्षेत्र, दिल्ली): महोदय, मैं विभाग संबंधित वाणिज्य संबंधी संसदीय स्थायी समिति के निम्नलिखित प्रतिवेदनों (अंग्रेज़ी तथा हिन्दी में) को प्रस्तुत करता हूं:-

- (i) वाणिज्य विभाग की अनुदान मांगों 2020-21 (मांग सं.10) पर 152वां प्रतिवेदन; और
- (ii) उद्योग संवर्धन और आंतरिक व्यापार विभाग की अनुदान मांगों 2020-21 (मांग सं. 11) पर 153वां प्रतिवेदन

SUPPLEMENTARY DEMANDS FOR GRANTS, 2019-20

THE MINISTER OF STATE IN THE MINISTRY OF FINANCE; THE MINISTER OF STATE IN THE MINISTRY OF CORPORATE AFFAIRS (SHRI ANURAG SINGH THAKUR): Sir, I rise to lay on the Table, a statement (in English and Hindi) showing the Supplementary Demands for Grants, 2019-20. ...(*Interruptions*)...

श्री सभापतिः अगर आप ऐसे ही करते रहेंगे ...(व्यवधान)... मैं चुप बैठ जाता हूं।... (व्यवधान)... ऐसा कितने दिन चलेगा? ...(व्यवधान)... यह सब मुझे समझ नहीं आ रहा है। ...(व्यवधान)... मेरे मन में बहुत पीड़ा हो रही है।...(व्यवधान)...

It is not going on record. ...(*Interruptions*)... Do you want to defy the Chair? ...(*Interruptions*)... If you want to challenge the Chair, I have to name you.

SHRI B. K. HARIPRASAD: *

SHRIMATI CHHAYA VERMA: *

MR. CHAIRMAN: Ghulam Nabiji, what is this? Nothing is going on record. Their names have to go on record saying that they tried to disturb the House. Take note.

LEAVE OF ABSENCE

MR. CHAIRMAN: I have to inform Members that a letter has been received from Shri Beni Prasad Verma, Member stating that due to ill health, he is unable to attend the sittings of the current (251st) Session from 2nd March, 2020 to 3rd April, 2020. He

^{*}Laid on the Table.

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has, therefore, requested for grant of Leave of Absence from 2nd March, 2020 to 3rd April, 2020, during the current (251st) Session of the Rajya Sabha.

Does he have the permission of the House to remain absent from 2nd March, 2020 to 3rd April, 2020, during the current (251st) Session of the Rajya Sabha?

(No Hon. Member dissented)

MR. CHAIRMAN: Permission to remain absent is granted. Hon. Members, as we have earlier discussed and also received notices from the Leader of the Opposition and others about the need to provide relief to riot-affected people and families in Delhi and also to ask for an Enquiry Commission, I wanted to have the discussion today. But, the Lok Sabha is also taking up the discussion today, and the Home Minister is there. We will have the discussion in the first hour tomorrow morning on this subject and the Members have to be ready. ...(Interruptions)...

SHRI BINOY VISWAM (Kerala): Sir, I would like to raise the issue of ban on Kerala media. ...(*Interruptions*)...

MR. CHAIRMAN: That has been lifted, no? ...(*Interruptions*)... Without permission, you ...(*Interruptions*)...

SHRI BINOY VISWAM: *

SHRI K.K. RAGESH (Kerala): *

MR. CHAIRMAN: This is not going on record. Unnecessarily, why are you wasting your time? ...(Interruptions)...

SHRI DEREK O' BRIEN (West Bengal): Sir, I have given notice under Rule 267. ...(Interruptions)...

MR. CHAIRMAN: Now let us take up Zero Hour mentions. Shrimati Jharna Das Baidya. ... (*Interruptions*) ... Please sit down and go to your seats. ...(*Interruptions*)... Go to your seats. ...(*Interruptions*)...

The House is adjourned to meet at 2.00 p.m. today.

The House then adjourned at six minutes past eleven of the clock.

*Not recorded.